

ITEM NO.68

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19503/2026

[Arising out of impugned final judgment and order dated 22-05-2026
in LPA No. 399/2026 passed by the High Court of Delhi at New Delhi]

WRESTLING FEDERATION OF INDIA

Petitioner(s)

VERSUS

VINESH PHOGAT & ORS.

Respondent(s)

IA No. 168860/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 29-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Mr. D N Goburdhan, Sr. Adv.
Mr. Hemant Phalpher, Adv.
Mr. Karishmit Keswani, Adv.
Mr. Vipin Kumar Bharti, Adv.
Mr. Towseef Ahmad Dar, AOR
Mr. Rohan Kochhar, Adv.

Ms. Sonia Mathur, Sr. Adv.
Mr. R. Arunadhri Iyer, AOR
Ms. Shubhi Bhardwaj, Adv.
Mr. Rohan Kochhar, Adv.

For Respondent(s) : Ms. Madhavi Divan, Sr. Adv.
Mr. Aman Varma, AOR
Ms. Aashita Khanna, Adv.
Ms. Riya Wasade, Adv.
Ms. Minal Mishra, Adv.
Mr. Neil Goswami, Adv.
Mr. Ritwik Prakash, Adv.

Mr. Parth Goswami, Adv.
Ms. Vrinda Bhadari, AOR
Ms. Vanshita Gupta, Adv.
Mr. Pragya Barsaiyan, Adv.

Mr. K.M. Nataraj, ASG
Mr. Vinayak Sharma, Adv.
Ms. Indira Bhakar, Adv.
Mr. Chitransh Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No(s). 19503/2026

1. Issue notice.
2. Mr. Aman Varma, Mr. N. Visakamurthy and Ms. Vrinda Bhandari, learned AOR accept notice on behalf of the respondent no. 1, 2 and 3 respectively and waives service of formal notice.
4. Pending disposal of the Special Leave Petition, the respondent no. 1 shall be permitted to participate in the selection trials for Asian Games 2026 which are scheduled to be held on 30/05/2026 and 31/05/2026.

SLP (C) D.No. 33272 of 2026

5. The matter is taken on board.
6. Issue notice.
7. List both the matters on 04.06.2026.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR